

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI: DATED THE 25th May, 1978.

NOTIFICATION  
( INCOME-TAX )

No. 2308 (F.No. 187/11/78-IT (AI)): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No. 679 (F.No. 187/2/74-IT (AI) dated 20th July, 1974, as amended from time to time:-

- (i) Existing entries under columns (1), (2) and (3) against S.No. 19, 19A and 22 shall be substituted by the following entries.
- (ii) Entry at S.No. 19-B shall be added to the Schedule.

SCHEDULE

COMMISSIONER OF INCOME-TAX	HEADQUARTERS	JURISDICTION
(1)	(2)	(3)
19 Pune I	Pune	1. A-Ward, Pune, B-Ward, Pune, C-Ward, Pune, S-Ward, Pune, W-Ward, Pune, X-Ward, Pune, SSC-I, Pune, Com. Cir. I & II Pune 2. Ahmednagar 3. Barsi 4. Ichalkaranji 5. Kolaba 6. Kolhapur 7. Ratnagiri 8. Sangli 9. Solapur
19A Pune-II	Pune	1. B-Ward, Pune C-Ward, Pune D-Ward, Pune E-Ward, Pune F-Ward, Pune G-Ward, Pune H-Ward, Pune J-Ward, Pune K-Ward, Pune L-Ward, Pune N-Ward, Pune P-Ward, Pune Q-Ward, Pune T-Ward, Pune U-Ward, Pune Y-Ward, Pune